

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

O.A. NO. 472/99

Date of order: 5.10.1999

N.B. Khandelwal, S/o late Shri C.B. Khandelwal, R/o I-E, 162, Prem Nagar, Jotwara, Jaipur, presently working in the O/O the Provident Fund Commissioner, Jyoti Nagar, Jaipur.

...Applicant.

vs.

1. Union of India through the Central Provident Fund Commissioner, Bhavishya Nidhi Bhawan, 14, Bhikaji Cama Place, New Delhi.
2. Regional Provident Fund Commissioner, Nidhi Bhawan, Vidhut Marg, Jyoti Nagar, Jaipur.

...Respondents.

Mr. P.N. Jati - Counsel for applicant.

CORAM:

Hon'ble Mr. S.K. Agarwal, Judicial Member.

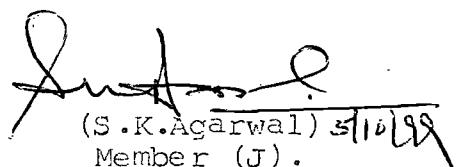
PER HON'BLE MR. S.K. AGARWAL, JUDICIAL MEMBER.

In this Original Application the applicant makes a prayer to quash the impugned order of transfer dated 15.9.99 and also makes a prayer for interim relief to stay the operation of the impugned order of transfer dated 15.9.99.

2. At the time of hearing of this O.A. the learned counsel for the applicant submits that he may be allowed to file a representation before respondent No. 2 within a week and necessary direction may be given to respondent No. 2 to decide the representation by considering the personal difficulties of the applicant sympathetically as expeditiously as possible. By these directions he has requested to dispose of this O.A. at the stage of admission.

3. In view of the submissions made by the learned counsel for the applicant, I direct respondent No. 2 that if the applicant files representation in connection with the impugned order of transfer dated 15.9.99, within a week, the representation may be decided/disposed of within a period of one month from the date of receipt of the representation sympathetically considering the personal difficulties of the applicant.

4. With the above directions, this O.A. is disposed of at the stage of admission.

  
(S.K. Agarwal) 5/10/99  
Member (J).